

P-24039/213/2023-CIPAM-Part(1)
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR - International Policy Section

Vanijya Bhawan, New Delhi.

Dated: 2nd November, 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Mr. Chirag**, Senior Examiner of Trademarks and G.I., Copyright Office for participating in the 44th session of Standing Committee on Copyright and Related Rights (SCCR) from November 6 to 8, 2023 (excluding travel time and enforced half, if any).

2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The officer will be entitled to the following expenditure during deputation:

| | |
|---|---|
| Air fare | As per entitled class |
| Airport tax (If any) | As per actuals |
| Daily allowances | As admissible |
| Hotel accommodation | As per entitlement |
| Contingency | As per norms |
| Local Transport (including airport drop and pickup) | To be provided by PMI, Geneva |
| Mobile phone | As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018 |
| Excess Baggage | As per norms |
| Business Centre Facilities | On actual basis |
| Enforced halts including lodging and transport | As per entitlement |

4. During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

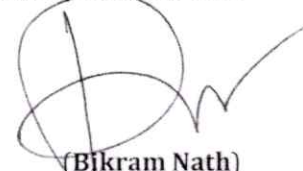
5. The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

6. All admissible expenditure in r/o Mr. Chirag towards Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitible to the Head - 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2023-24. DSA etc. may be paid to them by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva.

7. The officer will furnish a report on their visit after return from abroad.

8. This sanction will be treated as an authority for the payment.

9. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note #6 dated 01/11/2023 of **Dy. No. 185968**.


(Bikram Nath)
Deputy Director

To:

The Pay & Accounts Officer (PAO),
DPIIT, Udyog Bhawan.

Copy to:

1. Head of Chancery, PMI, Geneva, hoc.genevapmi@mea.gov.in
2. Mr. Rajesh Sharma, Counsellor, PMI, Geneva, eco.genevapmi@mea.gov.in
3. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
4. The Joint Secretary (Central Europe), MEA, Jawaharlal Nehru Bhawan, New Delhi.
5. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
6. PSO to SIPP/ PPS to JS(HP)
7. Mr. Bikram Nath, Deputy Director, DPIIT
8. Mr. Chirag, Senior Examiner of Trademarks and G.I., Copyright Office
9. PA to CGPDTM, O/o CGPDTM
10. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
11. Establishment-I, Vanijya Bhawan, New Delhi.